IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE TWENTY FIFTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 349 OF 2025

Writ Appeal under clause 15 of the Letters Patent Against the Order Dated 04-02-2025 in W.P.No 31957 of 2023 on the file of the High Court.

Between:

K.S. Gopal, S/o. Late K.G. Desikan, Aged 71 years, Occ Director, Centre for Environment Concerns, and Founder Member of the Deccan Development Society, R/o. 3-4-526/40, Narayanaguda, Hyderabad-500 027

...APPELLANT

AND

1. The State of Telangana, Rep by its Principal Secretary, Registration Department, Secretariat, Hyderabad.
2. The Registrar General, Co-operative Societies Department, Mozamjahi Market, Hyderabad.
3. The District Registrar (Societies), Hyderabad District, Red Hills, Hyderabad.
4. Deccan Development Society, Rep. by its Secretary, 101, Kislian Residency, 1-11-24/1, Street No.5, Shyamlal Buildings Area, Begumpet, Hyderabad-500 016.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the managing committee of the 4th respondent-Society, pending disposal of Writ Appeal, in the interest of justice.

Counsel for the Appellant : SRI T.RAGHUNATH REDDY
Counsel for the Respondents No.1to3 : GP FOR STAMPS AND REGISTRATION
Counsel for the Respondents No.4 : SRI. SHEETAL SRIKANTH REP.
SRI. NARENDAR NAIK

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.349 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul):*

Sri T. Raghunath Reddy, learned counsel for the appellant and Sri Sheetal Srikanth, learned counsel, represents Sri Narendar Naik, learned counsel for respondent No.4.

2. This Intra-court appeal takes exception to the orders passed by a learned Single Judge in W.P. No. 31957 of 2023, dated 04.02.2025, whereby the prayer of the appellant was not entertained and the appellant was relegated to avail the remedy under Section 23 of the Telangana Societies Registration Act, 2001 or any other remedy available to him.

3. Briefly stated, the appellant preferred an application dated 21.09.2023 before the Registrar of Societies, Hyderabad. In turn, the said authority by order dated 03.10.2023 declined interference and opined that the

appellant can avail the remedy under the Arbitration and Conciliation Act, 1996 or file appropriate application before the concerned District Court. Aggrieved by this order dated 03.10.2023, writ petition was filed by the appellant. The learned Writ Court declined interference and gave aforesaid liberty to the appellant.

4. Learned counsel for the appellant, by taking this Court to the representation of the appellant dated 21.09.2023, submits that as per the Memorandum of Association/Bye-laws, the Office Bearers of the Society were required to act in a particular manner. The Annual General Body meeting has not been conducted for the last 30 years. The appellant has also made certain other allegations in his representation dated 21.09.2023. Learned counsel for the appellant submits that there exists no dispute between the parties and the appellant is only insisting for adherence of mandatory procedure. Thus, learned Single Judge has erred in not entertaining the writ petition.

5. No other point is pressed.

6. We have heard the learned counsel for the appellant at length.

7. The contents of representation dated 21.09.2023 and the argument of learned counsel for the appellant show that the appellant is insisting that the business/activities of the Society should be conducted in a particular manner. However, if other side is not responding to it or not acting in consonance with appellant's wish, there exists a dispute between both of them.

8. Section 23 of the Telangana Societies Registration Act, 2001 reads thus:-

> **"23. Dispute Regarding Management:**
>
> In the event of any dispute arising among the Committee or the members of the society, in respect of any matter relating to the affairs of the society, any member of the society may proceed with the dispute under the provisions of the Arbitration and Conciliation Act, 1996 (Central Act 26 of 1996), or may file an application in the District Court concerned and the said court shall after necessary inquiry pass such order as it may deem fit."

9. A careful reading of this provision makes it clear that the provision is wide enough to deal with any matter relating to the affairs of the Society. Thus, the appellant

has a statutory efficacious alternative remedy and accordingly, learned Single Judge has taken a plausible view which does not warrant our interference.

10. The Writ Appeal sans substance and is hereby **dismissed**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-B.SATYAVATHI
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Registration Department, Secretariat,State of Telangana, Hyderabad.
2. The Registrar General, Co-operative Societies Department, Mozamjahi Market, Hyderabad.
3. The District Registrar (Societies), Hyderabad District, Red Hills, Hyderabad.
4. One CC to SRI T.RAGHUNATH REDDY, Advocate. [OPUC]
5. Two CCs to GP FOR STAMPS AND REGISTRATION, High Court for the State of Telangana. [OUT]
6. One CC to SRI NARENDAR NAIK, Advocate. [OPUC]
7. Two CD Copies.

BSK
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HIGH COURT

DATED:25/03/2025



JUDGMENT

WA.No.349 of 2025

DISMISSING THE WRIT APPEAL
WITHOUT COSTS

(10)

kpr

11/4/25